



2026:DHC:3600



\$~57, 58, 59, 60, 61, 62, 63

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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***Date of Decision: 27.04.2026***+ W.P.(C) 9347/2024 and CM APPLs.38308/2024, 59535/2024,  
5196/2026

(57) M/S LUBANA OVERSEAS .....Petitioner

versus

DHANRAJ KUMAR VERMA .....Respondent

+ W.P.(C) 9444/2024 and CM APPLs.38750/2024, 59539/2024,  
5195/2026

(58) M/S LUBANA OVERSEAS .....Petitioner

versus

SURENDER KUMAR .....Respondent

+ W.P.(C) 9446/2024 and CM APPLs.38753/2024, 59433/2024,  
5233/2026

(59) M/S LUBANA OVERSEAS .....Petitioner

versus

LAKHAN .....Respondent

+ W.P.(C) 9448/2024 and CM APPLs.38755/2024, 59342/2024,  
5502/2026

(60) M/S LUBANA OVERSEAS .....Petitioner

versus

VIJESHWAR PRASAD GUPTA .....Respondent

+ W.P.(C) 9450/2024 and CM APPLs.38757/2024, 59534/2024,  
5232/2026

(61) M/S LUBANA OVERSEAS .....Petitioner

versus

MOHAMMED SULTAN .....Respondent

+ W.P.(C) 9451/2024 and CM APPLs.38759/2024, 59432/2024,  
5194/2026

(62) M/S LUBANA OVERSEAS .....Petitioner

versus



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ACHCHHELAL

.....Respondent

+ W.P.(C) 9452/2024 and CM APPLs.38761/2024, 59343/2024

(63) M/S LUBANA OVERSEAS

.....Petitioner

versus

RANJEET KUMAR GUPTA

.....Respondent

Through:

**Presence:**

Mr. Nihit Nagpal, Ms. Shuchita Chaubye, Ms. Bindra Rana and Mr. Vikrant Rana, Advs. for petitioner in item nos. 57 to 63.

Mr. Ankit Dwivedi, Adv. for respondent workers (through v/c)

**CORAM:**

**HON'BLE MR. JUSTICE SACHIN DATTA**

**SACHIN DATTA, J. (ORAL)**

1. A settlement is stated to have arrived at between the parties.
2. Learned counsel for the petitioner submit that necessary payments, due and payable to the respondents in terms of the settlement agreement has already been disbursed to them.
3. Learned counsel for the petitioner confines to seeking that the amount initially deposited by the petitioner, as a pre-condition for grant of interim orders, may accordingly be released to the petitioner. The said prayer is allowed.
4. The petitions are disposed of in the above terms.

**SACHIN DATTA, J**

**APRIL 27, 2026/cl**